

श्री जल सिंह : सभापति महोदय, मैं ग्रानरेबल मेम्बरों के घोरज और साहस की प्रशंसा करना हूँ। वह जानते भी हैं कि कोई बात बनेगी नहीं, बिल तो पास हो ही जायेगा, फिर भी इतने आशवासन बने हुए हैं, यह एक बहुत बड़ी बात है।

अमेन्डमेंट्स जितने आए हैं उस में एक ही प्वाइंट पर इन का एक मत नहीं है। कोई चार हजार कहता है, कोई पाँच हजार कहता है, कोई चालीस हजार कहता है।

श्री रामावतार शास्त्री : भाव जिस को चाहिए मान लीजिए।

श्री जल सिंह : श्री रामावतार जी मेरा क्याल था कि वह रामावतार की बात करेंगे, लेकिन वह रावणातार की बात कर रहे हैं। रात के बारह बजे हैं, वह अभी भी जिद में पड़े हुए हैं। मुझे खुशी है कि उन लोगों ने इस बिल पर बड़ी दिलचस्पी ली लेकिन उनके जो संशोधन हैं उनकी मैं परवाह नहीं कर सकता।

SHRIMATI GEETA MUKHERJEE (Pauskura): Does the Home Minister know to which clause he is replying? It is not yet 12 O'clock and this is the situation.

MR. CHAIRMAN: Now I shall put all the amendments to clause 8 to the vote of the House.

Amendments Nos. 24, 38 to 43, 62, 63, 80, 101, 165, 213, 247, 288, 312, 322, 366, 367, 368, 369, 373, 374, 375, 390, 394, 457, 460, 462, 493, 505 and 508 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 8 stand part of the Bill"

The motion was adopted.

Clause 8 was added to the Bill.

2346 hrs.

ARREST OF MEMBERS—Contd.

MR. CHAIRMAN: I have to inform

the House that the following telegrams dated 15th September, 1981, addressed to the Speaker, Lok Sabha, have been received today:—

(i) Telegram dated 15-9-81 from the Superintendent of Police, Chingleput, West District, Kanchipuram, Tamil Nadu.

"In connection with the proposed State-wise picketing in front of all the Collectorates by the DMK Party today, 15-9-81, Shri T Nagarathnam, MP, was arrested at Kanchipuram, Chingleput, West District today, 15-9-81 at 09.30 hours vide Sivakanchi Police Station Crime No. 596/81 under section 147/188 IPC read with 30(2) of Police Act and 7 (1) of Criminal Law Amendment Act. He is being sent for remand."

(ii) Telegram dated 15-9-81 from the Commissioner of Police, Egmore, Madras.

"I have the honour to inform you that Dr. V. Kulandaivelu, MP, was arrested along with 130 others in Crime No. 513/81 under section 143/336/427 IPC read with 41, Madras City Police Act and 7(1) A Criminal Law Amendment Act today (15-9-81) at about 10.00 hours at Second Street, Palampuram, Madras-86, for taking out a procession with a view to staging a picketing in front of the office of the Deputy High Commissioner for Sri Lanka at Shafeemchand Road, Madras-8, in violation of the regulatory order in force in city. He was sent for remand."

2347 hrs.

ESSENTIAL SERVICES MAINTENANCE BILL—Contd.

Clause 9—(Power to prohibit lay-off in certain establishments.)

SHRI M. RAMANNA RAI: I beg to move:

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for "six months" substitute "six years" (25).

SHRI RAMAVATAR SHASTRI: I beg to move: